

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.

FIR No. 326/19

PS : Hari Nagar

U/S: 307/34 IPC & 25/54/59 Arms Act.

State Vs. Harpreet @ Tinku

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant / accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail application No. 720**

**FIR No. Not Known**

**PS : Punjabi Bagh**

**U/S: Not Known**

**State Vs. Mohd. Danish**

**30.04.2020**

**The application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.**

**Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.**

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO)**  
**30.04.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail application No. 786/787  
FIR No. 36/2018  
PS : Nangloi  
U/S: 498A/406/34 IPC  
State Vs. Arun Kumar Tagaya & Deepak

30.04.2020

Two applications filed u/s 438 CrPC on behalf of applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicants / accused persons despite repeated calls since morning.

As observed, none appeared for the applicants/accused persons on the last date of hearing as well. In view of non appearance on behalf of applicants / accused persons, there appears to be no urgency in the matter/application filed by the applicants. The application therefore dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail application No. 91  
FIR No. 357/19  
PS : Punjabi Bagh  
U/S: 406/498A/34 IPC  
State Vs. Dinesh Kawaria**

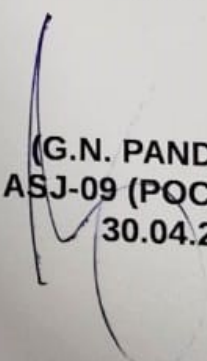
**30.04.2020**

**An application filed u/s 438 CrPC on behalf of applicant /  
accused for grant of anticipatory bail.**

**Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.**

None for applicant / accused despite repeated calls since  
morning.

As observed, none appeared for the applicant/accused on the  
last date of hearing as well. In view of non appearance on behalf of  
applicant / accused, there appears to be no urgency in the  
matter/application filed by the applicant. The application therefore  
dismissed.

  
**(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020**

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**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**  
**WEST : DELHI**

Bail application No. 806/807 & 808

FIR No. 84/20

PS : Paschim Vihar West

U/S: 354/451/379/323/506/34 IPC

State Vs. 1. Santosh Singhal, 2. Kamal Singhal & 3. Mohini Singhal.

30.04.2020

These three applications filed u/s 438 CrPC on behalf of applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicants / accused persons despite repeated calls since morning.

As observed, none appeared for the applicants/accused persons on the last date of hearing as well. In view of non appearance on behalf of applicants / accused persons, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No. 137

FIR No. Not Known

PS : EOW

U/S: Not Known

State Vs. Vinay Sahini

30.04.2020

The application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail application No. 4427/2019  
FIR No. 82/2018  
PS : Moti Nagar  
U/S:417/419/420/468/471/380/354/354B/509/498A/406/120B/34 IPC  
State Vs. Ritu Vashisht & Anr.

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant / accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail application No.502/2020  
FIR No. 104/2020  
PS : Paschim Vihar West  
U/S: 420 IPC  
State Vs. Vinay Mishra**

**30.04.2020**

**An application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.**

**Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.**

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

**(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.328/2016  
P.S Nihal Vihar  
State Vs. Ajeet  
U/s 392/397/411 IPC

30.04.2020

**This is an application for cancellation of proceeding under  
Section 82 Cr.P.C. and restoration of previous bail bond of accused Ajeet.**

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Pranay Abhishek, counsel for the applicant/accused.

Reply to the bail application filed by the IO ASI Heeralal  
perused.

After advancing arguments for some time, the counsel for the  
applicant seeks permission to withdraw the application. An endorsement to  
that effect has been made by him on the application. In view of the same,  
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail No.705  
FIR No.394/19  
P.S. Punjabi Bagh  
State Vs. Jaspreet Singh  
U/s 498A/406/34 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of  
anticipatory bail moved on behalf of the applicant/accused Jaspreet Singh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Gurvinder Singh, counsel for the applicant/accused.  
IO absent.

IO is absent. Let the IO be summoned for the next date of  
hearing.

Bail application be listed on **22.05.2020**. Interim order to  
continue.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

22/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.307/2019  
P.S. Tilak Nagar  
State Vs. Gurdev Singh @ Suraj  
U/s 354D/366/342/451/376/506 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of  
anticipatory bail moved on behalf of the applicant/accused Gurdev Singh  
@ Suraj.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Mukesh Kumar, counsel for the applicant/accused.

After advancing arguments for some time, the counsel for the  
applicant seeks permission to withdraw the application. An endorsement to  
that effect has been made by him on the application. In view of the same,  
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.425/2019  
P.S. Paschim Vihar  
State Vs. Anirudh Malik  
U/s 302/307/120B/201/34 IPC and  
25/27/54/59 Arms Act

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of  
anticipatory bail moved on behalf of the applicant/accused Anirudh Malik.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Mukesh Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the  
applicant seeks permission to withdraw the application. An endorsement to  
that effect has been made by him on the application. In view of the same,  
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail application No. 2874/19, 2875/19, 2876/19, 2877/19 & 2878/19  
FIR No. 540/2019  
PS : Hari Nagar  
U/S: 406/498A/34 IPC  
State Vs. 1. Usha Nagi @ Usha Rani, 2. Sanjay Kumar, 3. Karan  
Nagi, 4. Babita and Ranu Makol.

30.04.2020

These five applications filed u/s 438 CrPC on behalf of  
applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Vijay Mehta, Ld. Counsel for applicants / accused persons.

Complainant is absent.

IO/SI Jhabbu Ram present.

Complainant is not present to apprise the court regarding the  
development of settlement, notice be issued to complainant  
accordingly for next date of hearing. Interim order dated 20.04.2020  
to continue till next date of hearing.

Put up on 12.05.2020. IO shall remain present on the date  
fixed.

(G. N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.4738  
FIR No.425/19  
P.S. Khyala  
State Vs. Ram Prashad  
U/s 323/354B/354/509/506/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
regular bail moved on behalf of applicant/accused Ram Prasad.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail application has already been filed by the IO.

None has appeared on behalf of the applicant/accused despite  
repeated calls. In the interest of justice, no adverse order is being passed  
today.

Bail application be listed on 22.05.2020. Interim order to  
continue.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

22/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.56/2020 to 58/2020

FIR No.803/2019

P.S. Nangloi

State Vs. (1) Chanda Begum, (2) Israil Ahmed & (3) Mohd. Rizwan

U/s 406/498A/34 IPC

30.04.2020

These are three bail applications under Section 438 Cr.P.C. for  
grant of anticipatory bail moved on behalf of applicants/accused persons.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.

None for the applicants/accused persons.

Reply to the bail applications have already been filed by the IO.

None has appeared on behalf of the applicants/accused  
persons despite repeated calls. In the interest of justice, no adverse order  
is being passed today.

Bail applications be listed on **22.05.2020**. Interim order to  
continue.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail application No. 4427/2019

FIR No. 82/2018

PS : Moti Nagar

U/S:417/419/420/468/471/380/354/354B/509/498A/406/120B/34 IPC

State Vs. Ritu Vashisht & Anr.

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant /  
accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since  
morning.

As observed, none appeared for the applicant/accused on the  
last date of hearing as well. In view of non appearance on behalf of  
applicant / accused, there appears to be no urgency in the  
matter/application filed by the applicant. The application therefore  
dismissed.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.515  
FIR No.445/2019  
P.S. Nihal Vihar  
State Vs. Jasbir Singh  
U/s 420/467/468/471/120B IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of  
anticipatory bail filed by the applicant/accused Jasbir Singh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
IO SI Hemant with case file.  
Counsel for the applicant/accused.

Heard. Reply to the bail application filed by the IO perused.

The counsel for the applicant/accused submits that the  
applicant/accused is ready to join the investigation. I have also perused  
the order dated 19.03.2020 and 17.04.2020. In view of the above, the  
interim order dated 19.03.2020 is extended upto 19.05.2020. However,  
the IO shall serve the notice upon the applicant/accused as and when he  
is required for investigation and the applicant/accused shall appear before  
the IO.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

19/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.795, 796 & 797

FIR No.111/2020

P.S. Tilak Nagar

State Vs. (1) Naresh Kumar, (2) Hansraj & (3) Rahul

U/s 406/498A/506/34 IPC

30.04.2020

These are three bail applications under Section 438 Cr.P.C. for  
grant of anticipatory bail moved on behalf of applicants/accused persons.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
None for the applicants/accused persons.

Reply to the bail applications have already been filed by the IO.

None has appeared on behalf of the applicants/accused  
persons despite repeated calls. In the interest of justice, no adverse order  
is being passed today.

Bail applications be listed on 19.05.2020. Interim order dated  
12.03.2020 to continue.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

19/5

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

Bail application No.  
FIR No. 191/19  
PS : Ranhola  
U/S: 342/376/452 IPC & 4 POCSO Act.  
State Vs. Ravinder @ Bitu

**30.04.2020**

**The application filed u/s 439 CrPC on behalf of applicant /  
accused for grant of bail.**

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Paramjeet Dabas, Ld. Counsel for the applicant / accused.

Ld. Counsel for applicant / accused submits that the matter is  
fixed for 13.05.2020 before the regular court.

At the request, put up on **13.05.2020**.

13/5

**(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.297/2017

P.S. Khyala

State Vs. Karandeep Singh Rayat

U/s 302/201/120B/341 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Karandeep Singh  
Rayat.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Iqbal Khan, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail  
application be listed on 02.05.2020.

2/5  
(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.140/19  
P.S. Punjabi Bagh  
State Vs. Aashish Pandey  
U/s 392/397/411/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Aashish Pandey.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Deepak Sharma

At the request of counsel for the applicant/accused, bail  
application be listed on **15.05.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.189/2017

P.S. Khyala

State Vs. Ramandeep Singh @ Sebi

U/s 376/377/506 IPC & 6 POCSO Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Ramandeep Singh  
@ Sebi

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Sanjay Kumar, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail  
application be listed on **10.05.2020**.

10/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

FIR No. 762/14  
PS : Khyala  
U/S: 308/324/506/34 IPC  
State Vs. Ramesh @ Mukesh Etc.

30.04.2020

An application for wave off the cost of Rs. 30,000/- filed on behalf of applicant / accused (Mahesh @ Shankar).

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Pranay Abhishek, Ld. Counsel for applicant / accused.

At request of counsel for applicant / accused, put up on  
05.05.2020.

05/5  
(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.393/2019

P.S. Khyala

State Vs. Surjit Singh

U/s 367/377 IPC & 4 POCSO Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Surjit Singh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application already filed by the IO perused.

Charge sheet has already been filed in the matter. Matter is  
stated to be listed before the concerned court on 26.05.2020 for PE.

At request, bail application be listed on **26.05.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

26/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.876/2017

P.S. Ranhola

State Vs. Sonu @ Dinesh

U/s 302/308/323/148/149/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of interim bail for 45 days filed on behalf of the applicant/accused Sonu @ Dinesh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. M. P. Sinha, counsel for the applicant/accused (through VC).

Reply to the bail application received through mail from Computer Branch. Same is taken on record. I have perused the reply. In the reply, the IO submitted that the medical documents could not be verified due to paucity of time.

The undersigned interacted with the counsel for the accused through Video Conferencing.

At the request of counsel for applicant/accused, bail application be listed on **01.05.2020** through VC. IO to verify the documents and file reply.

Copy of the order be sent to the counsel for the accused.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

Bail application No. 308/2020  
FIR No. 61/2019  
PS : Rajouri Garden  
U/S: 408 IPC  
State Vs. Yogesh Kumar Sharma.

**30.04.2020**

An application filed u/s 439 CrPC on behalf of applicant / accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for the applicant / accused.

Complainant with Ld. Counsel.

In view of order dated 15.04.2020, no adverse order is being passed today for non-appearance on behalf of applicant / accused as there appears to be mistake regarding the date of hearing for bail application.

In view of this, put up on **20.05.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO)  
30.04.2020

20/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.250/2019  
P.S. Tilak Nagar  
State Vs. Pappu Kamat  
U/s 376/342/506 IPC & 6 POCSO Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
regular bail moved on behalf of the applicant/accused Pappu Kamat.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. S. R. Kamat, counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Anuj Mor.

At the request of counsel for the applicant/accused, bail  
application be listed on **15.05.2020**.

15  
(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.344/18  
P.S. Kirti Nagar  
State Vs. Raja & Anr.  
U/s 365/392/395/412/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Raja.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

At the request of counsel for the applicant/accused, bail  
application be listed on 10.05.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.344/18  
P.S. Kirti Nagar  
State Vs. Ajay Yadav & Anr.  
U/s 365/392/395/412/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of the applicant/accused Ajay Yadav.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

At the request of counsel for the applicant/accused, bail  
application be listed on 10.05.2020.

10/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.95/2020  
P.S. Hari Nagar  
State Vs. Amit Kumar Gosain  
U/s 21 NDPS Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused Amit Kumar Gosain.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Deepanker Mohan, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail application be listed on 04.05.2020.

04/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.334/2019  
P.S. Rajouri Garden  
State Vs. Joginder  
U/s 174A IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of applicant/accused Joginder

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Counsel for applicant/accused.

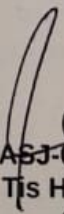
Arguments heard.

In view of prevailing situation related to Corona Virus, and directions  
of the Hon'ble Supreme Court and the Hon'ble High court of Delhi, as well as to  
take care of health of jail inmates and accused/ applicant herein, the application  
for grant of interim bail is allowed.

Accused / applicant be released on interim bail of 45 days, subject to  
furnishing personal bond of Rs.15,000/- to the satisfaction of jail authority / Duty  
MM.

Accused / applicant shall surrender before the court on lapse of interim  
bail of 45 days.

Application stands disposed of. Copy of this order be sent to concerned  
Jail Superintendent. One copy of this order be given dasti to the counsel for the  
accused.

  
(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.61/2020  
P.S. Paschim Vihar (West)  
State Vs. Upender @ Moolchand  
U/s 328/392/34 IPC

30.04.2020

These are two applications moved on behalf of the accused  
Upender @ Moolchand – first for early hearing of his second bail  
application and – other second bail application under Section 439 Cr.P.C.  
for grant of regular bail to the applicant/accused.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Sh. Lokesh Kumar, counsel for the applicant/accused (through  
VC).

Arguments on the early hearing application heard. For the  
reasons stated in the application, the same is allowed and the application  
for regular bail is postponed for today.

Reply to the bail application received through mail from  
Computer Branch. Same is taken on record. I have perused the reply.

Arguments on the second bail application of the  
applicant/accused also heard.

The counsel for the applicant/accused submitted that all the  
co-accused persons have already been granted bail in this matter. I have  
also gone through the order dated 20.03.2020 passed by the Ld. ASJ  
whereby the first bail application of the applicant/accused was dismissed  
vide detailed order. The counsel for the applicant/accused argued on the  
same line as discussed in the order dated 20.03.2020. No new ground for  
grant of bail has been pressed or argued by the counsel for the

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applicant/accused while arguing the bail application. Considering the above, no ground for bail is made out. Accordingly, the bail application is dismissed.

Copy of the order be sent to the counsel for the accused

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.938/2020  
FIR No.133/2020  
P.S. Paschim Vihar West  
State Vs. Manjeet Kharab  
U/s 376/506 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
regular bail moved on behalf of applicant/accused Manjeet Kharab.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
IO W/SI Anita Kumari present.  
Sh. Naveen Kumar Dalal, counsel for the complainant.  
Sh. A. N. Aggarwal, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

Upon being asked, the IO submits that the charge sheet has  
already been filed in the matter. Let the charge sheet be summoned. Bail  
application be listed for **06.05.2020**.

06/5

(G. N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.819/2015  
P.S. Tilak Nagar  
State Vs. Anoop  
U/s 302 IPC

30.04.2020

**This is an application for grant of interim bail moved on behalf  
of applicant/accused Anoop**

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Counsel for applicant/accused.

Copy of the medical documents filed by the counsel for the  
applicant/accused.

IO absent. Reply to the bail application has also not been filed.  
Let the IO be summoned. Bail application be listed on **04.05.2020**.

04/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.65/2016  
P.S. Uttam Nagar  
State Vs. Vinay @ Vickey  
U/s 302 IPC.

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of  
interim bail moved on behalf of applicant/accused Vinay @ Vickey

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Counsel for applicant/accused.

IO absent. Reply to the bail application has also not been filed.  
Let the IO be summoned. Bail application be listed on 10.05.2020.

10/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.09/2020  
P.S. Tilak Nagar  
State Vs. Arvind Kumar  
U/s 392/397/34 IPC

30.04.2020

This is an application for grant of regular bail moved on behalf of  
the applicant/accused Arvind Kumar.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.  
Counsel for the applicant/accused.

IO absent. Reply to the bail application has also not been filed.  
Let the IO be summoned. Bail application be listed on 04.05.2020.

04/5

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020

1009  
IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.184/19  
P.S. Nangloi  
State Vs. Nand Kishore  
U/s 10 POCSO Act and 323 IPC

30.04.2020

This is an application for cancellation of interim bail of  
accused Nand Kishore.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.

Notice of the application be issued to the accused Nand  
Kishore for 15.05.2020.

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(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.04.2020